

In the National Company Law Tribunal, Jaipur

IB No. 696/ND/2018

TA No. 126/2018

UNDER SECTION 9 of IBC, 2016

In the matter of:

Alpenol

..... Applicant/Petitioners

VS.

DI Shimla Sizers Pvt. Ltd.

.....Respondent

Order delivered on 20.09.2018

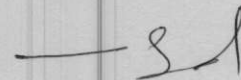
Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Fareha Ahmad Khan, Adv.

For Respondent(s) : Prabodh, Adv.

ORDER

Learned counsel for the parties are present. It is represented by learned counsel for the petitioner that rejoinder has been filed, however, learned counsel for the Corporate Debtor represents that a copy of the rejoinder which is stated to have been filed with the registry of this Tribunal has not been received. Learned counsel for the petitioner represents that the same has been dispatched by E-mail as well as through courier. Let a copy of the rejoinder be made available to the learned counsel for the Corporate Debtor, forthwith. Post the matter on 04.10.2018.



(R. Varadharajan)
Member (Judicial)